97 Written Answers [24 JULY 1986]

necessity of maintaining (b) Tlie harmony and public order communal has been time and again stressed on the State Governments. Suggestions have been made to them to streamline the administrative and intelliand for measures like machinery arrest of anti-social elements, search and seizure for the recovery of arms and ammunition and action against the elements inciting communalism. Central forces have also been made available to the States as and when requests for the same ar_e made. Apart from this, timely alerts are sounded and guidance and advice provided as and when required. A detailed set of guidelines 'for effective control of communal violence which was reviewed and revised in 1985 has also been circulated amongst all the State Governments.

2. It is also in this context that the 15-Point Programme of the former Prime Minister Shrimati Indira Gandhi was commended to the State Governments. T'ne re-constituted National Integration Council will also *inter-alia* suggest ways and mean_s to promote communal harmony in the itry.

(c) Achievement of communal harmony is not a one time exercised and the Government's policies are interalia aimed at achieving all round communal amity and prevention of communal violence.

Setting up of Heavy Water Plants

496 SHRI GANESHWAR KUSUM: Will the PRIME MINISTER be pleased co state:

Ca) whether Government propose tc set un some Heavy Water Plants during the Seventh Five Year Plan period,

(b) if so, what « the number thereof; and (c) which places have been identified for location of such plants?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DE-PARTMENTS OF OCEAN DEVE-LOPMENT, ATOMIC ENERGY ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL). (a) Yes, Sir.

(b) and (c) Only one Heavy Water Plant is proposed to be set up at Hazira in Gujarat during the 'ith Plan.

Memoranda and Resolution by Government Employees for Repeal of Article 310 and Second Proviso to Article 311(2)

497. SHRI SUKOMAL SEN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received memoranda and resolutions from different trade unions of Governments employees in the country and also from other trade unions for repeal of Article 310 and second proviso to Article 311(2) of the Constitution in view of the recent judgement of the Supreme Court in the matter; and

(b) if so, what steps Government contemplate to take i_n the matter to safeguard the interest of Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUB-LIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGrTI): (a) Yes, Sir.

> (b) After a careful consideration of the judgement of the Supreme Court, Government are of the view that any ap-I prehension of insecurity of tenure of